

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 70065/2025

[Arising out of impugned final judgment and order dated 18-07-2025 in WRITC No. 4677/2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY Petitioner(s)

VERSUS

M/S PATEL JV & ANR. Respondent(s)

IA No. 7733/2026 - CONDONATION OF DELAY IN FILING

IA No. 7731/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 7732/2026 - EXEMPTION FROM FILING O.T.

Date : 11-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saksena, Adv.

For Respondent(s) :Mr. Dama Sheshadri Naidu, Sr. Adv.
Mr. Ashwin Kumar Nair, AOR
Mr. Posrush Yadav, Adv.
Mr. Akshay Mohiley, Adv.
Mr. Ankitesh Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the application seeking condonation of delay as well as on the Special Leave Petition.
2. Mr. Ashwin Kumar Nair learned advocate-on-record accepts and waives service of formal notice on behalf of the respondent(s) on caveat.

3. List along with C.A. No. 4712 / 2023.

**(KAPIL TANDON)
COURT MASTER (SH)**

**(NIDHI WASON)
ASSISTANT REGISTRAR**